

ECIR No. : HQ/03/2017/4294
ED Vs. Manoj Arora and others.

17.09.2020

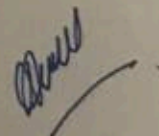
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. N. K. Matta, Ld. SPP for ED.
Sh. Mahesh Gupta, DD, ED.
Sh. K.T.S.Tulsi, Ld. Sr. counsel with Ms. Rita Dey,
Ld. Counsel for applicant Robert Vadra.

Ld. Counsel for ED submits that complaint in the present ECIR has already been filed and same has been assigned to the Court of Sh. A.K.Kuhar, Ld. Special Judge, CBI, Rouse Avenue Court, New Delhi and further investigation is also going on in this matter. Ld. Counsel for ED further submits that ED has already filed reply.

At this stage Sh. K.T.S.Tulsi, Ld. Sr. Counsel for applicant Robert Vadra submits that he may be permitted to withdraw his application with liberty to file the same before the concerned Court.

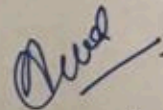
In view of submissions made by counsels, the application filed by applicant Robert Vadra is dismissed as withdrawn. The applicant is at liberty to file said application before appropriate/concerned Court.



Copy of this order be sent to Ld. Counsel for ED as well to Ld. Counsel for applicant through whatsapp/email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special. Judge CBI-10
Rouse Avenue Courts
New Delhi/17.09.2020